

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

ORIGINAL APPLICATION No. 91/2021/ EZ

KANKANA DAS

.....Applicant

-Versus -

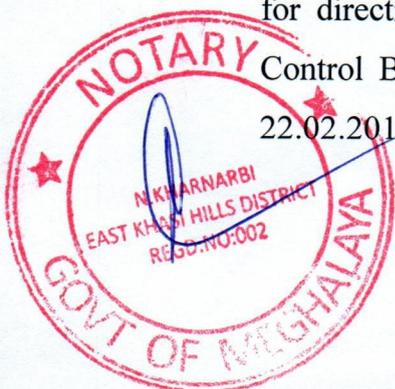
UNION OF INDIA AND ORS.

.....Respondents

**An Affidavit filed on behalf of Respondent No.26 (Meghalaya State
Pollution Control Board)**

I, Smt. Maureen Jannie A. Sangma, wife of Sri J.F.K. Marak, aged about 49 years, resident of Khliehshnong, Pynthorumkhrah, Golflinks, Shillong - 793001, Meghalaya do hereby solemnly affirm and state on oath as under:-

1. That I am the Member Secretary of the Meghalaya State Pollution Control Board, Respondent No. 26, and I am aware of the facts and circumstances of the above case hence I am authorized and competent to swear to the contents of this affidavit.
2. That the present Original Application has been filed by the applicant for direction to the State respondents to abide by the Central Pollution Control Board Notification dated 05.02.2014 as well as the order dated 22.02.2017 passed by the Hon'ble Supreme Court of India in *Paryavaran*



79.
Sl. Instrument No
Date 23/03/2022

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Suraksha Samiti v. Union of India with respect to installation of Online Effluent Quality and Emission Monitoring Systems (OEQEMS).

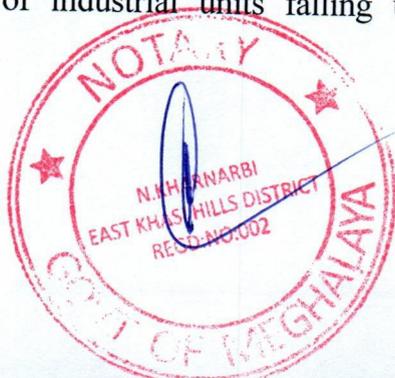
3. That this Hon'ble Tribunal vide its order dated 10.02.2022, was pleased to implead the answering respondent (Meghalaya State Pollution Control Board) as Respondent No. 26 in the present Original Application and was further directed to file counter affidavits on the issues raised by the applicant in its present Original Application. In compliance of the said order the present deponent begs to submit and state the steps and actions taken by the Meghalaya State Pollution Control Board in respect of the directions issued in Central Pollution Control Board Notification dated 05.02.2014. It is submitted as under,

4. ONLINE EFFLUENT QUALITY AND EMISSION MONITORING SYSTEMS (OEQEMS) :

4.1 That the deponent begs to submit that there are seventeen (17) numbers of industrial units in the State of Meghalaya falling under the category of highly polluting industries and are connected with the Online Effluent Quality and Emission Monitoring Systems (OEQEMS) the data of which are displayed in the Meghalaya State Pollution Control Board's website portal.

A list of the seventeen (17) industrial units is annexed herewith and marked as ANNEXURE -I.

4.2 That the deponent begs to submit that the above stated seventeen (17) numbers of industrial units falling under the category of highly



polluting industries are running after having appropriate consents to operate (CTO) from the Meghalaya State Pollution Control Board.

Copies of the Consent to Operate are annexed herewith and marked as **ANNEXURE – II.**

4.3. That the deponent begs to submit that in compliance to Central Pollution Control Board Notification dated 05.02.2014, the answering respondent had vide its letters dated 02.06.2014, directed all of the above stated seventeen (17) numbers of industrial units to install Online Continuous Emission Monitoring System (OCEMS) to which all of them have complied and their OCEMS data are displayed at Meghalaya State Pollution Control Board's website portal and the link is <https://megspcb.gov.in/>

Copies of the letters dated 06.06.2014 are annexed herewith and marked as **ANNEXURE – III.**

4.4. That the deponent begs to submit that the State of Meghalaya is a compliant State in respect of the installation of Online Continuous Emission Monitoring System (OCEMS) and display of real-time data. It may be stated that the Study Report titled, "*Going Up in Smoke: Status of Compliance with the Supreme Court order on Online Continuous Emission and Effluent Monitoring System*" ("OCEM Study") published in December 2020, at page no. 15 of the Report has referred the State of Meghalaya under 'Other States' and it appears as a compliant State. The statement of the said Report on the same is as under-



“The pollution control boards of Himachal Pradesh, Meghalaya, Kerela and Tamil Nadu have given the links for OCEMS on the home pages of their respective websites. The links are easily accessible, and historical records available for all the aforementioned states.”

5. That this affidavit is made bonafide for the ends of justice.
6. That the statements made in this affidavit are true to my knowledge and belief supported by relevant records which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.
7. That the deponent seeks liberty to file an additional affidavit in addition to the present, if so required by this Hon'ble Tribunal.




DEPONENT
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

VERIFICATION

I, Smt. Maureen Jannie A. Sangma, do hereby verify at Shillong on this 23 day of March, 2022 that the contents of my reply affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed there from.



Symu

Law Officer
Meghalaya State Pollution Control Board,
Shillong

Identified by:

[Signature]
DEPONENT

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Solemnly Affirmed before me this Day
On 23/03/2022 The deponent is identified
By A. R. Symu Adv.
I Certify that the contents of the Affidavit
are read over and Explained to the Deponent
who verified the same before me

[Signature]
NELSON KHARNARBI
NOTARY
East Khasi Hills District
Government of Meghalaya
23/03/2022

The Industries falling under 17 Categories of highly polluting industries in Meghalaya, which are connected to OCEMS, are listed below:

1.	Adhunik Cement Limited (Subsidiary of Dalmia Cement Bharat Limited)
2.	CMJ Breweries pvt Ltd
3.	Green Valliey Industries Limited
4.	Hills Cement Company limited
5.	Jud Cement Ltd
6.	M/s .Mawmluh Cherra Cements Limited
7.	M/s. Amrit Cement Limited
8.	Maithan Alloys Limited
9.	Megha Technical & Engineers Pvt. Ltd.
10.	Meghalaya Cement Limited
11.	Meghalaya Power Limited
12.	Rnb Cements Pvt Ltd
13.	Star Cement Limited
14.	Star Cement Meghalaya Limited
15.	Shree Shakambari Ferro Alloy Private Limited
16.	Shyam Century Thermal Power Plant
17.	GOLDSTONE CEMENTS LIMITED

The above OCEMS data are being displayed at Meghalaya State Pollution Control Board's website portal and the link is mentioned below:

- <https://megspcb.gov.in/>

- OCEMS

(83)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MPCB/CEN-76(2009)/2020-2021/83 Dtd. Shillong, the 13th March, 2021

RENEWAL OF THE CONSENT TO OPERATE

The **CONSENT TO OPERATE** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively) issued in favour of **M/S SHAKAMBARI FERRO ALLOYS (P) LTD** for operating a 10MT CAPTIVE POWER PLANT at RWIANG, SEINDULY, WEST KHASI HILLS DISTRICT of Meghalaya with a project cost of Rs 56.78 Crores (Rupees Fifty Six Crores and Seventy Eighty Lacs) only is hereby renewed for a further period of 1 (one) year i.e from 1st February 2021 up to 31st January 2022 under the following **terms and conditions**:

General Conditions:-

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S SHAKAMBARI FERRO ALLOYS (P) LTD.** and subject to addition of further or more condition if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.;
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) meters when matured and at a spacing of 1 (One) meter should be made invariably around the Plant and the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

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8. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
9. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
10. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
11. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.
12. The terms and conditions of the Environmental Clearance issued vide letter No. J-11011/500/2009-IA II (I) Dated, October 26th, 2010 should be complied with.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of emission from the Plant as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm

2. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. Online Continuous Stack Monitoring Facilities to monitor Gasses and Particulate Matter Emissions on all the stacks should be online and if any maintenance work is to be carried out, prior information has to be intimated to the Board.
4. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual 24 hours	40 60



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

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5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining and plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

B) Water Aspect

1. Daily consumption of water should not exceed 2000 m³/day
2. The industry shall provide (if not already provided) a comprehensive trade effluent treatment system consisting of Primary, Secondary and or Tertiary treatment as may be warranted with reference to influent quality and an appropriate sewage treatment system as is warranted with reference to influent quality so that the quality of the treated effluent/sewage achieved the prescribed Standard given in the following Table.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

3. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.
4. Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.
5. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
6. Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
7. Effluent generated from the power plant should meet the following standards:

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

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Source	Parameter	Concentration not to exceed, mg/l (except for pH and temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5-8.5
	Temperature	Not more than 5°C higher than the intake
	Free available chlorine	0.5
Boiler Blow-downs	Suspended Solids	100
	Oil & Grease	20
	Copper (total)	1.0
	Iron (total)	1.0
Cooling Tower Breakdown	Free available Chlorine	0.5
	Zinc	1.0
	Chromium (total)	0.2
	Phosphate	5.0

C) Solid & Hazardous Waste Aspect:

1. Requisite Authorization should be obtained and appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous waste (Management & Handling & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under. Action Taken Report should be submitted within 3 (three) months from to-date.
2. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
3. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.


MEMBER SECRETARY
 Meghalaya State Pollution Control Board
 Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/S SHAKAMBARI FERRO ALLOYS (P) LTD.**, C/o The Director, Rwiang, Seinduly, West Khasi Hills District, Meghalaya. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File CON-2021-RCTO



No. MPCB/TB-115/2009/Pt-II/2021-2022/113

Dtd: Shillong, the 7th February, 2021

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of **M/S STAR CEMENT MEGHALAYA LTD.** Vide T.O Order No. MPCB/TB-115(2009)/2012-2013/16 Dated Shillong the 25th January, 2013 and subsequent renewals for operating a **1.75 MTPA CLINKER MANUFACTURING UNIT** at Lumshnong Village, East Jaintia Hills District with a Project Cost of Rs. 665.81/- Crores and which will expire on 31st January 2022 is hereby renewed for a period of 1(one) year i.e upto **31st January 2023** under the following **terms and conditions**:

General Conditions:

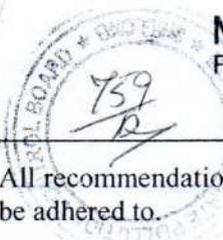
1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S STAR CEMENT MEGHALAYA LTD.** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
8. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP and the terms and conditions of the Environmental Clearance.
9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.

Signature

Signature



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
12. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. Remote calibration facility of gaseous emission should be made available and Action Taken Report should be submitted to the Board at the earliest.**
4. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
5. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
6. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

7. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

B) Water Aspect:

- The Daily quantity of Water Consumption shall not exceed 4900 m³/day.
- The Daily quantity of Sewage & trade effluent from the industry & Township shall not exceed 460 KLD.
- The effluent treatment system provided should achieved the prescribed Standard given in the following Table and analysis report should be submitted on monthly basis to the Board:

S. No.	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 °C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

- Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
- Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
- Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.

C) Solid & Hazardous Waste Aspect:

- Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste) and submit requisite Annual Report to the Board.

M. S. K.

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngad, Shillong-793014

Website: <http://megspcb.gov.in>



2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under.
3. Adequate facility should be provided for storage of any hazardous substance/chemicals in accordance to the provisions of the Manufacture, Import & Storage of Hazardous Chemical rules, 1989.
4. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.

ML
MEMBER SECRETARY

Meghalaya State Pollution Control Board,
Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. M/S Star Cement Meghalaya Ltd, C/o The Director, Lumshnong, East Jaintia Hills District-793200 for information and necessary action. The Firm is instructed to apply for further renewal of the Consent to Operate three prior to expiry of the validity date.
3. GUARD FILE TB-CON-2022-RCTO.



(18)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MPCB/CON-55/2008/Pt-III/2021-2022/18

Dtd: Shillong, the 23rd December, 2021

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of **M/S DALMIA CEMENT (BHARAT) LTD.** Vide T.O Order No. MPCB/TB-CON-55(2008)/2009-2010/31 Dated Shillong the 19th February, 2010 and subsequent renewals for operating a **1.5 MTPA CEMENT MANUFACTURING UNIT and 1.3 MTPA CLINKER MANUFACTURING UNIT** alongwith a **25 MW CAPTIVE POWER PLANT** located at Mootang Village, East Jaintia Hills District with a Project Cost of ` 614.00 Crores and which will expire on 31st January 2022 is hereby renewed for a period of 1(one) year i.e upto **31st January 2023** under the following **terms and conditions:**

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S DALMIA CEMENT (BHARAT) LTD.** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
8. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP and the terms and conditions of the Environmental Clearance.
9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.

11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.

12. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The air pollution control devices installed for the Thermal Power Plant should be properly maintained so as to ensure control of emission as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³

3. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.

4. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.**

5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

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6. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.
8. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

B) Water Aspect:

- The Daily quantity of Water Consumption shall not exceed 2,500 KLD.
- The Daily quantity of Sewage & trade effluent from the industry & Township shall not exceed 460 KLD.
- The effluent treatment system provided should achieved the prescribed Standard given in the following Table and analysis report should be submitted on monthly basis to the Board:

S. NO.	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

- Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
- Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
- Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.
- Effluent generated from the Power Plant should meet the following standards:

Meghalaya State Pollution Control Board

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Source	Parameter	Concentration not to exceed, mg/l (except for pH and Temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5 to 8.5
	Temperature *	Not more than 5°C higher than the intake
	Free available Chlorine	0.5
Boiler Blowdown	Suspended Solids	100
	Oil & Grease	20
	Copper (Total)	1.0
	Iron (Total)	1.0
Cooling Tower Blowdown	Free available Chlorine	0.5
	Zinc	1.0
	Chromium (Total)	0.2
	Phosphate	5.0

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications.
3. Adequate facility should be provided for storage of any hazardous substance/chemicals in accordance to the provisions of the Manufacture, Import & Storage of Hazardous Chemical rules, 1989.
4. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
5. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.
6. Facility should be created for utilization of plastic waste as co-fuel in the kiln.


MEMBER SECRETARY
 Meghalaya State Pollution Control Board,
 Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. M/S DALMIA CEMENT (BHARAT) LIMITED, C/o The Director, Village Thangskai, Lumshnong P.O. & P.S.; Khliehriat, East Jaintia Hills District. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. GUARD FILE TB-CON-2021-RCTO.



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

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Website: <http://megspcb.gov.in>



MPCB/CON-143/2007/2021-2022/ 11

Dtd: Shillong, the 15th November, 2021

RENEWAL OF THE CONSENT TO OPERATE

CONSENT TO OPERATE under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

Consent to Operate issued in favour of **M/S MEGHALAYA CEMENTS LTD.** Vide T.O Order No. MPCB/CON-143(2007)/2011-2012/19 Dated Shillong the 14th November, 2011 and its subsequent renewals for operating a **10 MW Coal Based Captive Power Plant** at Village Thangskai in East Jaintia Hills District of Meghalaya with a Project Cost of Rs. 80.37 Crores and which expired on 31st October 2021 is hereby renewed for a period of 1(one) year i.e upto **31st October 2022** under the following **terms and conditions:**

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S MEGHALAYA CEMENTS LTD.** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to Operate is valid for a period up to **31st October, 2022** unless otherwise suspended or revoked. Application for renewal of Consent to Operate shall be made within 3 (Three) months from the date of expiry of this consent order;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
6. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably around the Plant and the colony.
8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

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Website: <http://megspcb.gov.in>



Recommendations of the Corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.

11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
12. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of emission from the Plant as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm

2. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual 24 hours	40 60

4. On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.
5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining and plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

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1. Daily consumption of water should not exceed 2000 m³/day
2. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.
3. Daily record of water consumption by the industry for different purposes should be maintained.
4. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
5. Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
6. The effluent treatment system consisting of Primary, Secondary and or Tertiary treatment should be properly maintained so that the quality of the treated effluent/sewage achieved the prescribed Standard given in the following Table.

S. NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

7. Effluent generated from the power plant should meet the following standards:

Source	Parameter	Concentration not to exceed, mg/l (except for pH and temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5-8.5
	Temperature	Not more than 5°C higher than the intake
	Free available chlorine	0.5
Boiler Blow-downs	Suspended Solids	100
	Oil & Grease	20
	Copper (total)	1.0
	Iron (total)	1.0
Cooling Tower Breakdown	Free available Chlorine	0.5
	Zinc	1.0
	Chromium (total)	0.2
	Phosphate	5.0

C) Solid & Hazardous Waste Aspect:

1. Requisite Authorization should be obtained and appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under.

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Meghalaya State Pollution Control Board

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2. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
3. The utilization of Fly ash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.

MEMBER SECRETARY

Meghalaya State Pollution Control Board,
Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/s MEGHALAYA CEMENTS LIMITED**, C/o The Director, Village Thangskai, P.O. Lumshnong, East Jaintia Hills District - 793200 for information and necessary action. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File CON-2021-RCTO



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Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



No. MPCB/CON-120/2009/Pt-I/ 2021-2022/163

Dtd: Shillong, the 14th February, 2022

RENEWAL OF THE CONSENT TO OPERATE

The **CONSENT to OPERATE** issued in favour of **M/S HILLS CEMENT COMPANY LIMITED** Vide T.O Order No. MPCB/CON-120/2009/2009-2010/5, Dated Shillong the 8th January, 2010 and subsequent renewals for operating a **CEMENT MANUFACTURING UNIT** at Mynkre Village, East Jaintia Hills District having a capacity for producing **3000TPD CEMENT** and **2500TPD CLINKER** with a Project Cost of Rs. 360 Crores (Rupees Three Sixty Crores) and which will expire on 31st January 2021 is hereby renewed for a period of 2(two) years i.e upto **31st January 2023** under the following **terms and conditions**:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S HILLS CEMENT COMPANY LIMITED** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.

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8. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP and the terms and conditions of the Environmental Clearance.
9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
12. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.**
4. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

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5. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
6. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.
7. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual	40
		24 hours	60

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 1500 m³/ day.
2. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
3. The effluent treatment system provided should achieved the prescribed Standard given in the following Table and analysis report should be submitted on monthly basis to the Board:

S. No.	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

4. Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
5. Appropriate & approved water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purpose.



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C) Solid & Hazardous Waste Aspect:

1. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under.
2. Facility should be created for co-processing of Hazardous and other waste in the plants as per Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.
3. Adequate facility should be provided for storage of any hazardous substance/chemicals in accordance to the provisions of the Manufacture, Import & Storage of Hazardous Chemical rules, 1989.
4. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
5. Facility should be created for utilization of plastic & hazardous waste as co-fuel in the kiln.

A detailed Report of Compliance to all the Terms and Conditions stipulated in this Consent should be submitted annually along with the application for Renewal of Consent to Operate three months prior to expiry of the validity date.


MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. M/S HILLS CEMENT COMPANY LIMITED, C/o The Director, "SHIVAM COMPLEX", Bharalmukh, A.T. Road, Guwahati, Assam-781009.
3. GUARD FILE TB-CON-2022-RCTO.

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Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
 Website: <http://megspcb.gov.in>



No. MPCB/CON-86(2016)/2020-21/ 47

Dtd: Shillong, the 24th March 2021

RENEWAL OF THE CONSENT TO OPERATE

The Consent to Operate granted vide T.O. No. MPCB/TB-86(2016)/2018-2019/22 dated 18th May 2018 CONSENT is hereby granted to M/s MEGHALAYA CEMENTS LTD. for operating a 2600 TPD (ie the annual production capacity of 8,58,000 MTPA and 330 days working) CEMENT MANUFACTURING PLANT at Thangskai Village, East Jaintia Hills District and which expired on 31st March 2021 is hereby renewed for a period of 1(one) year i.e upto 31st March 2022 under the following terms and conditions:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/s MEGHALAYA CEMENTS LIMITED and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
8. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP.
9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

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10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
12. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.
13. Fire protection system shall be made available in coal stock ayrd and other vulnerable areas of the Thermal Power Plant. Fire protection system and machinery should be tested periodically and shall always be kept in operational mode. Mock drills shall be conducted regularly.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual	40
		24 hours	60

3. The chimneys/vents attached to various sources of assigned with specific reference numbers such as S-1, S-2, etc should be maintained to ease identification. Sampling ports at appropriate location in the

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Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
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chimney stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.

4. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. Remote calibration facility of gaseous emission should be made available and Action Taken Report should be submitted to the Board at the earliest.**
5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 1236 m³/day.
2. The Daily quantity of Sewage & trade effluent generated from the industry & Township shall not exceed 30 m³/day.
3. The effluent treatment system provided should achieved the prescribed Standard given in the following Table:

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 - 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃), mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 °C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

4. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
5. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form - 1.

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other



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chimney stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.

4. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. Remote calibration facility of gaseous emission should be made available and Action Taken Report should be submitted to the Board at the earliest.**
5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 1236 m³/day.
2. The Daily quantity of Sewage & trade effluent generated from the industry & Township shall not exceed 30 m³/day.
3. The effluent treatment system provided should achieved the prescribed Standard given in the following Table:

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 °C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

4. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
5. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – I.

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

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(Waste Management & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under.

3. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
4. Burning of Solid Waste generated from the Unit is strictly prohibited. Violation of the prohibition shall be liable for penalty under the Solid Waste Management Rules, 2016 and Environment Protection Act, 1986.
5. Facility should be created for utilization of plastic waste/and hazardous waste as co-fuel in the kiln.
6. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.

MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. M/S MEGHALAYA CEMENTS LIMITED, C/o The Director, Village Thangskai, Lumshnong P.O. & P.S.; Khliehriat, East Jaintia Hills District. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. TB-CON-2020-RCTO

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MEGHALAYA STATE POLLUTION CONTROL BOARD



Forests & Environment Department

GOVERNMENT OF MEGHALAYA

'GARDEN', LUMPYNGGAD, SHILLONG - 793014

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No. MPCB/CON-82/2006/Pt-1/2017-2018/48

Dtd: Shillong, the 21st March, 2018.

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of M/S JUD CEMENTS LIMITED Vide T.O Order No. MPCB/TB-CON-82(2006)/2008-2009/45 Dated Shillong the 6th February, 2009 and subsequent renewals for operating a 900 TPD CEMENT MANUFACTURING UNIT located at Wahiajer, Narpuh Elaka, East Jaintia Hills District with a Project Cost of ₹ 202.83 Crores and which expired on 31st January 2017 is hereby renewed for a period of 2(two) years i.e upto 31st January 2019 under the following terms and conditions:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/s JUD CEMENTS LIMITED and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. Suitable measures shall be taken by the industry, to maintain the ambient noise level within the plant premises to within a maximum of 75 dB(A) Leq during the day, i.e. 6:00 AM to 10:00 PM, and 70 db(A) Leq during the night i.e. 10:00 PM to 6:00 PM. The areas outside the plant premises and in all adjoining villages shall be maintained within 55 dB(A) Leq during the day i.e. 6:00 AM to 10:00 PM, and 45 db(A) Leq during the night i.e. 10:00 PM to 6:00 PM. Noise monitoring is to be conducted weekly and submit the Reports to the Board on monthly basis.
6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
8. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP and submit the Report to the concerned Authority with copy to this Board

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MEGHALAYA STATE POLLUTION CONTROL BOARD

Forests & Environment Department

GOVERNMENT OF MEGHALAYA

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9. Domestic wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. **On-line continuous stack monitoring facilities provided for dust emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.**
4. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
5. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
6. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24

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hours and submit the report to the MSPCB on monthly basis.

7. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual	40
		24 hours	60

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 750 KL/day.
2. The comprehensive trade effluent treatment system provided should be properly maintained so that the quality of the treated effluent/sewage achieves the prescribed Standard given in the following Table.

SL. NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 - 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27°C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

3. Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
4. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form - 1.

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MEGHALAYA STATE POLLUTION CONTROL BOARD

Forests & Environment Department

GOVERNMENT OF MEGHALAYA

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C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications.
3. Adequate facility should be provided for storage of any hazardous substance/chemicals in accordance to the provisions of the Manufacture, Import & Storage of Hazardous Chemical rules, 1989.
4. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
5. Facility should be created for utilization of plastic waste as co-fuel in the kiln.


MEMBER SECRETARY
 Meghalaya State Pollution Control Board,
 Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. M/s JUD CEMENTS LTD., C/o The Chairman cum Managing Director, Hanumanbux Umadutt, G.S. Road, Police Bazaar, Shillong - 793001. The Firm is directed to apply for further renewal of the Consent to Operate.
3. Guard File No. TB-CON-2018-RCTO



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Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
 Website: <http://megspcb.gov.in>



No. MPCB/CON-54/2007/2019-2020 80

Dtd: Shillong, the 1st November, 2019**RENEWAL OF THE CONSENT TO OPERATE**

The CONSENT to OPERATE issued in favour of M/s MEGHALAYA POWER LTD. Vide T.O Order No. MPCB/CON-54(2007)/2007/34 Dated Shillong the 31st August, 2009 and subsequent renewals for operating a **8 MW Coal Based Thermal Power Plant** at Village Lumshnong in East Jaintia Hills District of Meghalaya with a Project Cost of ₹ 33.17 Crores and which expired on 31st August 2019 is hereby renewed for a period of 3(three) years i.e upto **31st August 2022** under the following **terms and conditions**:

1. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
2. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
3. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

4. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably around the Plant and the colony.
5. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
6. The Company shall comply with all the environment protection measures and safeguards as specified in the Specific/General Conditions of the Environmental Clearance granted by SEIAA vide No. SEIAA/Project-4/2007/20 dated 20.08.2009.
7. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
8. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
9. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
10. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:**A) Air Aspect:-**

1. The Air pollution control devices installed should be properly maintained so as to ensure control of emission from the Plant as prescribed below:

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Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpynggad, Shillong-793014
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Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm

2. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. **Remote calibration facility of gaseous emission should be made available by 30th December 2019.**
4. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual 24 hours	40 60

5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining and plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

B) Water Aspect

1. Total water requirement should not exceed 750m³/day
2. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – I.
3. Reduction in specific water consumption up to maximum of 3.5m³/MWh.
4. Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.
5. The quality of the treated effluent/sewage should achieve the prescribed Standard given in the following Table. This treated water shall be utilized in greenbelt development around the plant and colony.

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Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
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S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 - 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

- Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
- Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
- Effluent generated from the power plant should meet the following standards:

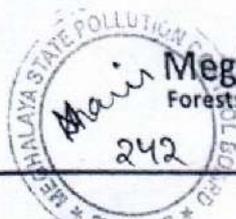
Source	Parameter	Concentration not to exceed, mg/l (except for pH and temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5-8.5
	Temperature	Not more than 5°C higher than the intake
	Free available chlorine	0.5
Boiler Blow-downs	Suspended Solids	100
	Oil & Grease	20
	Copper (total)	1.0
	Iron (total)	1.0
Cooling Tower Breakdown	Free available Chlorine	0.5
	Zinc	1.0
	Chromium (total)	0.2
	Phosphate	5.0

C) Solid & Hazardous Waste Aspect:

- Requisite Authorization should be obtained and appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generated from the industry in accordance to the provisions of the Hazardous & Other Waste (Management Transboundary Movement) Rules, 2016 including Notifications,
- Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
- The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.

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Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpynggad, Shillong-793014
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This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/s MEGHALAYA POWER LTD.** and subject to addition of further or more condition if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.


MEMBER SECRETARY
 Meghalaya State Pollution Control Board,
 Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/s MEGHALAYA POWER LTD.**, C/o The Director, Village Lumshnong, East Jaintia Hills District. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File CON-2019-RCTO

(18)

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o. MPCB/CON-79/2008/2020-2021/18

Dtd: Shillong, the 20 March 2021

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of M/S GREEN VALLIEY INDUSTRIES LIMITED Vide T.O Order No. MPCB/TB-CON-79(2008)/2009-2010/13 Dated Shillong the 24th March, 2010 and subsequent renewals for operating a 0.86 MTPA CEMENT MANUFACTURING UNIT located at Nongsning Village, East Jaintia Hills District with a Project Cost of Rs 171.25 Crores and which expired on 28th February 2021 is hereby renewed for a period of 3 (three) years i.e upto 28th February 2024 under the following terms and conditions:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/s GREEN VALLIEY INDUSTRIES LIMITED and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.

Handwritten signature and date: 20/3/21

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP.

9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The chimneys/vents attached to various sources of assigned with specific reference numbers such as S-1, S-2, etc should be maintained to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. **On-line continuous stack monitoring facilities provided should be maintained and data should be regularly transmitted to the Meghalaya State Pollution Control Board and Central Pollution Control Board.**
4. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
5. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
6. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

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Website: <http://megspcb.gov.in>



The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 1236 m³/day.
2. The Daily quantity of Sewage & trade effluent generated from the industry & Township shall not exceed 30 m³/day.
3. The effluent treatment system provided should achieved the prescribed Standard given in the following Table:

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 °C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

4. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
5. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other

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Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpynggad, Shillong-793014
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Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under.

3. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
4. Burning of Solid Waste generated from the Unit is strictly prohibited. Violation of the prohibition shall be liable for penalty under the Solid Waste Management Rules, 2016 and Environment Protection Act, 1986.
5. Facility should be created for utilization of plastic waste/hazardous waste as co-fuel in the kiln.
6. **Burning of Solid Waste generated from the Unit is strictly prohibited. Violation of the prohibition shall be liable for penalty under the Solid Waste Management Rules, 2016 and Environment Protection Act, 1986.**


MEMBER SECRETARY
 Meghalaya State Pollution Control Board,
 Shillong.

Copy to:-

1. The Director of Commerce & Industries, Meghalaya, Shillong for kind information.
2. **M/S GREEN VALLIEY INDUSTRIES LIMITED**, C/o The Director, Village Nongsning, Chiehruphi P.O. & P.S.; Khliehriat, East Jaintia Hills District-793200. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File No. TB-CON-2020-RCTO

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



mspcb

No. MPCB/CON-14(2010)/Pt-II/2020-2021/ 9

Dtd: Shillong, the 21st December, 2020

RENEWAL OF CONSENT TO OPERATE

The **CONSENT to OPERATE** issued in favour of **M/s AMRIT CEMENT LIMITED** Vide T.O Order No. MPCB/CON-14(2010)/2012-2013/39 Dated Shillong the 20th March, 2013 and subsequent renewals for operating a **0.90 MTPA CEMENT MANUFACTURING UNIT alongwith 10 MW CAPTIVE POWER PLANT** with a Project cost of ₹ 550 Crores at Umlaper, Elaka Rymbai, East Jaintia Hills District and which expired on 31st March 2020 is hereby renewed for a period of 1(one) year i.e upto **31st March 2021** under the following terms and conditions:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/s AMRIT CEMENT LIMITED** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
8. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP.
9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
12. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpynggad, Shillong-793014
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13. Fire protection system shall be made available in coal stock ayrd and other vulnerable areas of the Thermal Power Plant. Fire protection system and machinery should be tested periodically and shall always be kept in operational mode. Mock drills shall be conducted regularly.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	800 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The air pollution control devices installed for the Thermal Power Plant should be properly maintained so as to ensure control of emission as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³

3. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
4. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. Remote calibration facility of gaseous emission should be made available and Action Taken Report should be submitted to the Board at the earliest.**
5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. All the raw materials shall be stored in covered shed to control fugitive emission.
7. Dust/particulate matter collected in pollution control device shall be reused. Spares should be maintained in respect of all pollution control devices. Maintenance and optimum functioning of the pollution control equipment should be carried out regularly.
8. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the



air.

9. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.
10. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual	40
		24 hours	60

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 18,600 KL/Month.
2. The installed trade effluent treatment system should achieved the prescribed Standard given in the following Table and the treated effluent shall be re-circulated and reused within the plant area. There shall be no waste water discharge outside the plant boundary.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 - 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

3. Effluent generated from the Power Plant should meet the following standards:

Source	Parameter	Concentration not to exceed, mg/l (except for pH and Temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5 to 8.5
	Temperature *	Not more than 5°C higher than the intake
	Free available Chlorine	0.5
Boiler Blowdown	Suspended Solids	100
	Oil & Grease	20
	Copper (Total)	1.0
	Iron (Total)	1.0
	Free available Chlorine	0.5
Cooling Tower Blowdown	Zinc	1.0
	Chromium (Total)	0.2
	Phosphate	5.0



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngad, Shillong-793014

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4. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
5. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form - 1.

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under.
3. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
4. Burning of Solid Waste generated from the Unit is strictly prohibited. Violation of the prohibition shall be liable for penalty under the Solid Waste Management Rules, 2016 and Environment Protection Act, 1986.
5. Facility should be created for utilization of plastic waste/and hazardous waste as co-fuel in the kiln.
6. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.


MEMBER SECRETARY
 Meghalaya State Pollution Control Board
 Shillong

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/s AMRIT CEMENT LIMITED**, C/o The Director, Opposite Horse Building, Lower Lachumiere, Shillong - 793001 for information and necessary action. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. TB-CON-2020-RCTO



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MPCB/CON-98-2005/2021 - 2022/12

Dtd. Shillong, the 23rd December, 2021

CONSENT TO OPERATE under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

CONSENT granted in favour of **M/S MAWMLUH CHERRA CEMENT LTD.** vide T.O. No. MPCB/CON-98-2005/2020-2021/7 dated 23.12.2020 for operating 1280 TPD CEMENT PLANT at MAWMLUH, SOHRA, EAST KHASI HILLS DISTRICT, MEGHALAYA and which expired on 31.07.2021 is hereby renewed for a further period of 1(one) year i.e upto 31.07.2022 under the following **terms and conditions:-**

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S MAWMLUH CHERRA CEMENT LTD.** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to Operate is valid for a period upto **31st July 2022** unless otherwise suspended or revoked. The validity period shall be extended if necessary till such time the industry is commissioned for commercial production;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.;
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
6. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
9. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.

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10. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
11. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
12. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual	40
		24 hours	60

3. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
4. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.**
5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.

M.B.



6. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

B) Water Aspect:

1. The Daily quantity of Water to be drawn shall not exceed 1500 m³/day.
2. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
3. The industry shall provide (if not already provided) a comprehensive trade effluent treatment system consisting of Primary, Secondary and or Tertiary treatment as may be warranted with reference to influent quality and an appropriate sewage treatment system as is warranted with reference to influent quality so that the quality of the treated effluent/sewage achieved the prescribed Standard given in the following Table.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

4. Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.
5. Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications.
3. Facility should be created for co-processing of Hazardous and Other Wastes in the Plants as per Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.
4. Adequate facility should be provided for storage of any hazardous substance/chemicals in accordance to the provisions of the Manufacture, Import & Storage of Hazardous Chemical rules, 1989.

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5. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
6. Facility should be created for utilization of plastic & hazardous wastes as co-fuel in the kiln.

ML

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Copy to: -

1. The Director of Industries Meghalaya, Shillong for kind information.
2. **M/S MAWMLUH CHERRA CEMENT LTD.,** C/o The Managing Director, Taxation Building, Lower Lachumiere, Shillong – 793001, East Khasi Hills District for information and necessary action. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File – RCTO – 2021.



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Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



No. MPCB/CON-13-2011/Pt-I/2021 - 2022/ 93-94 Dtd. Shillong, the 13th September, 2021

CONSENT TO OPERATE under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

CONSENT granted in favour of **M/s GOLDSTONE CEMENTS LIMITED** vide T.O. MPCB/CON-13-2011/2016-2017/27 dated 17th June 2016 and subsequent renewals for operating a **2.0 MILLION TONNES PER ANNUM CEMENT Plant** alongwith a **30 MW CAPTIVE POWER PLANT** at Musiang Lamare (Old) in EAST JAINTIA HILLS DISTRICT of Meghalaya with a Project Cost of **Rs. 565 Crores** and which expired on 30-06-2021 is hereby renewed for a period upto 1(one) year i.e. upto **30-06-2022** under the following terms and conditions:-

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/s GOLDSTONE CEMENTS LIMITED** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to Operate is valid for a period upto **30th June 2022** unless otherwise suspended or revoked. The validity period shall be extended if necessary till such time the industry is commissioned for commercial production;
3. The installed and operating capacity including investment of the industry shall be as under:
 - (a) Clinker production : Not to exceed 1.65MTPA.
 - (b) Cement Production : Not to exceed 2.0 MTPA (Both OPC & PPC)
 - (c) Power Generation : Not to exceed 30 MW
 - (d) Total Project cost : Rs. 565.00 Crores;
4. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
5. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
6. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
7. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

8. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
9. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.



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Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



10. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP
11. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
12. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
13. Prior Permission of the Central Ground Water Authority shall be obtained for extraction of Ground Water.
14. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The air pollution control devices installed for the Thermal Power Plant should be properly maintained so as to ensure control of emission as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 g/Nm ³

3. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
4. On-line continuous stack monitoring facilities provided for dust and gaseous emission shall be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.
5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

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7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.
8. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

B) Water Aspect:

- The Daily quantity of Water Consumption shall not exceed 1750m³/day;
- A Detailed Layout Plan of the Factory & premises showing water supply lines, storm drains, sewers shall have to be submitted to the Board prior to application for Consent to Operate. Various sources of effluent shall be assigned with specific reference numbers such as W-1, W-2, etc and these shall be painted/displayed to ease identification;
- The effluent treatment system provided should achieved the prescribed Standard given in the following Table:

SL.NO.	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5-9.0
3.	Temperature	Shall not exceed 5 ° C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

- Effluent generated from the Power Plant should meet the following standards:

Source	Parameter	Concentration not to exceed, mg/l (except for pH and Temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5 to 8.5
	Temperature *	Not more than 5°C higher than the intake
	Free available Chlorine	0.5
Boiler Blowdown	Suspended Solids	100
	Oil & Grease	20
	Copper (Total)	1.0
	Iron (Total)	1.0
Cooling Tower Blowdown	Free available Chlorine	0.5
	Zinc	1.0
	Chromium (Total)	0.2
	Phosphate	5.0



5. Adequate covered storage sheds for coal and flyash shall have to be provided to prevent leachate and runoff from the storage yard;

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony & Industry non-hazardous industrial solid waste.
2. Appropriate facility should be created for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Waste (Management & Trans Boundary Movement) Rules 2016 including Notification, Guidelines issued there under;
3. Adequate system should be adopted on reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
4. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.
5. Facility should be created for utilization of hazardous & plastic waste for co-processing in the kiln.

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Copy to: -

1. The Director of Industries Meghalaya, Shillong for kind information.
2. **M/s GOLDSTONE CEMENTS LIMITED**, C/o The Director, Musiang Lamare (Old) for information and necessary action. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File - RCTO - 2021.



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Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpynggad, Shillong-793014
 Website: <http://megspcb.gov.in>



No. MPCB/CON-64/2011/2021-2022/145

Dtd: Shillong, the 23rd September, 2021.

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of M/s **MEGHALAYA POWER LTD.** Vide T.O Order No. MPCB/CON-64(2011)/2012-2013/17 Dated Shillong the 9th August, 2012 and subsequent renewals for operating a **1X43 MW Imported Coal Based Thermal Power Plant** at Village Lumshnong in East Jaintia Hills District of Meghalaya with a Project Cost of Rs. 183.73 Crores and which expired on 31st July 2021 is hereby renewed for a period of 1(one) year i.e upto 31st July 2024 under the following terms and conditions:

1. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
2. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
3. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

4. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably around the Plant and the colony.
5. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
6. **The Company shall comply with all the terms and conditions stipulated in the Environmental Clearance granted by the Government of India, Ministry of Environment and Forest vide No. J-13012/33/2011-IA.II(T), dated 03.06.2011.**
7. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
8. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
9. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.

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Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of emission from the Plant as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm

2. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual	40
		24 hours	60

4. On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. **Remote calibration facility of gaseous emission should be made available by 30th December 2019.**
5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining and plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.
8. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-



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No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

B) Water Aspect

- The quantity of Water Consumption shall not exceed 1116 KL/Day
- The quality of the treated effluent/sewage should achieve the prescribed Standard given in the following Table. This treated water shall be utilized in greenbelt development around the plant and colony.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 - 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 °C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

- Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form - 1.
- Reduction in specific water consumption up to maximum of 3.5m³/MWh.
- Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.
- Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
- Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board.
- Effluent generated from the power plant should meet the following standards:

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Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



Source	Parameter	Concentration not to exceed, mg/l (except for pH and temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5-8.5
	Temperature	More than 10°C than the intake water temperature
	Free available chlorine	0.5
Boiler Blow-downs	Suspended Solids	100
	Oil & Grease	20
	Copper (total)	1.0
	Iron (total)	1.0
	Free available Chlorine	0.5
Cooling Tower Breakdown	Zinc	1.0
	Chromium (total)	0.2
	Phosphate	5.0

C) Solid & Hazardous Waste Aspect:

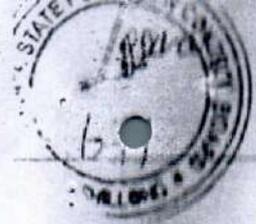
1. Requisite Authorization should be obtained and appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.
2. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
3. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.

This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/s MEGHALAYA POWER LTD.** and subject to addition of further or more condition if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.


MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/s MEGHALAYA POWER LTD.**, C/o The Director, Village Lumshnong, East Jaintia Hills District. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File CON-2021-RCTO



No. MPCB/CON-51(2012)/Vol-I/2021-2022/ 86

Dtd: Shillong, the ^{H.} 24th Sept. 2021

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of M/s CMJ BREWERIES (P) LIMITED for operating a 100 KLPD Grain Based ENA and 6 KLPD MALT GRAIN SPIRIT with Co-Generation Power Plant of Turbine capacity of 4.2 MW so as to produce 3.5 MW on continuous basis at New Industrial Area, Byrnihat, Ri-Bhoi District with a Project cost of Rs. 242 Crores (Rupees Two Hundred & Forty Two Crores) only and which expired on 31st May 2021 is hereby renewed for a period of 1(one) year i.e upto 31st May 2022 under the following terms and conditions:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/s CMJ BREWERIES (P) LIMITED and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - i) Violation of any Terms and Conditions of this Consent;
 - ii) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - iii) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
5. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably around the Plant.
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
8. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.

O/C





Specific Conditions:

A) Air Aspect:-

1. The pollution control devices installed should be properly maintained so as to control the particulate emission from the stack of the **Boiler** within **800 mg/Nm³**;
2. The Air pollution control devices installed for the **Thermal Power Plant** should be properly maintained so as to ensure control of emission as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm

3. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
4. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
5. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
6. **On-line continuous stack monitoring facilities provided should be maintained and data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.**

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 1157 KLPD.
2. The Daily quantity of trade effluent generated from the industry shall not exceed 158 KLPD.
3. The installed effluent treatment system consisting of Primary, Secondary and or Tertiary treatment should achieve the prescribed Standard given in the following Table.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250
11.	Suspended Solids, mg/l	100



4. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.
5. Zero Liquid Discharge should be adopted by the firm.
6. **On-line continuous effluent monitoring facilities with camera facility for the Effluent Treatment Plant shall have to be provided.**
7. Rain water harvesting facility (if not already in place) should be adopted including facility for recharge of ground water.
8. Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Industry (non-hazardous industrial solid waste).
2. For handling, storage, treatment & disposal of Hazardous waste generated from the industry the provided facility should be maintained in accordance to the provisions of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.
3. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
4. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986.


MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/S CMJ BREWERIES (P) LIMITED**, C/o Ronak Jain, Ferndale Complex, Block-III, Keating Road, Shillong – 793001. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. TB-CON-2021-RCTO



No. MPCB/CON-900-Pt-IV/2020 - 2021/76

Dtd. Shillong, the 26 March 2021

RENEWAL OF CONSENT TO OPERATE

CONSENT TO OPERATE under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively) granted in favour of M/s STAR CEMENT LTD. vide No. MPCB/TB-900(Pt-III)/2017-2018/61 dated 29th March 2018 for operating a 0.990 MTPA CEMENT PLANT at Lumshnong, East Jaintia Hills District and which expired on 31.03.2021 is hereby renewed for a further period of upto 31st March, 2022 under the following **terms and conditions**:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/S STAR CEMENT LTD. and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. The installed and operating capacity including investment of the industry shall be as under:

(a) Clinker production	: Not to exceed 0.792 MTPA
(b) Cement Production	: Not to exceed 0.990 MTPA (Both OPC & PPC)
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
6. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
9. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP.
10. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
11. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



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12. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
13. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	800 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual 24 hours	40 60

3. The chimneys/vents attached to various sources of assigned with specific reference numbers such as S-1, S-2, etc should be maintained to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
4. On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. Remote calibration facility of gaseous emission should be made available and Action Taken Report should be submitted to the Board at the earliest.

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5. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
6. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
7. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

B) Water Aspect:

1. The Daily quantity of Water Consumption shall not exceed 450 KLD;
2. Adequate drainage system should be provided all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds.
3. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form - 1.

C) Solid & Hazardous Waste Aspect:

1. Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications, Guidelines issued there under.
3. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
4. Burning of Solid Waste generated from the Unit is strictly prohibited. Violation of the prohibition shall be liable for penalty under the Solid Waste Management Rules, 2016 and Environment Protection Act, 1986.
5. Facility should be created for utilization of plastic waste/hazardous waste as co-fuel in the kiln.


MEMBER SECRETARY

Meghalaya State Pollution Control Board
 Shillong

Copy to:-

1. The Director of Commerce & Industries, Meghalaya, Shillong for kind information.
2. **M/S STAR CEMENT LTD.**, C/o The Director, Village Lumshnong, East Jaintia Hills District. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. TB-CON-2020-RCTO



No. MPCB/TB-96/2004/2021-2022/ **98** Dtd: Shillong, the **15th** September 2021

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of **M/S SHYAM CENTURY FERROUS LTD.** Vide T.O Order No. MPCB/TB-96(2004)/2006-2007/16 Dated Shillong the 19th June, 2006 and subsequent renewals for operating a **13.8 MW Captive Power Plant** at located at EPIP, Byrnihat, Ri-Bhoi District and which expired on 31st March 2021 is hereby renewed for a period of 1(one) year i.e upto **31st March 2022** under the following **terms and conditions:**

1. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
2. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
3. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

4. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably around the Plant and the colony.
5. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
6. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
7. To put up two hoardings of size 6 x 4 ft at the main entrance to the plant. One board shall contain with a specific Consent to Establish and Consent to Operate conditions, specific to the plant and other board shall carry their latest water, air, noise and solid waste monitoring data as well as the maximum vulnerable zone, if the unit is storing/handling Hazardous Chemicals.
8. The Air pollution control devices installed should be properly maintained so as to ensure control of the particulate emission from the stack of the Plant within **50 mg/Nm³**.
9. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should

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be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.

10. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual	40
		24 hours	60

11. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
12. Provision should be made for maintaining and plantation along the internal roads to reduce dust retention in the air.
- 13. On-line continuous stack monitoring facilities to monitor gaseous emissions from all stacks shall have to be provided.**
14. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.
15. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form - 1.
16. Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.
17. Environmental Statement in prescribed form V should be submitted on or before the 30th September every year.
18. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
19. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.

This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S SHYAM CENTURY FERROUS** (A Division of Star Ferro & Cement Ltd.) and subject to addition of further or more condition if so warranted by subsequent

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Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
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The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.


MEMBER SECRETARY
 Meghalaya State Pollution Control Board,
 Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/S SHYAM CENTURY FERROUS** (A Division of Star Ferro & Cement Ltd.), C/o The Director, Mayur Gardens, 2nd Floor, Opp. Rajiv Bhawan, G.S. Road, Guwahati - 781005. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File TB-CON-2021-RCTO

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Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	800 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

- The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
- Online continuous monitoring of stack emissions as well as ambient air quality (as per notified standards) shall be carried out and continuous records maintained. Based on the monitored data, necessary corrective measures as may be required from time to time shall be taken to ensure that the levels are within permissible limits. The results of monitoring shall also be submitted to the respective Regional Office of the MoEF regularly. Besides, the results of monitoring will also be put on the website of the company in the public domain.
- The six monthly monitoring reports as well as the monitored data on various parameters as stipulated in the environment clearance conditions shall be out on the website of the company and also regularly updated. The monitored data shall also be submitted to the Board and Regional office of MoEF.
- The ambient air quality data as well as the stack emission data will also be displayed in public domain at some prominent place near the main gate of the company and updated in real time.
- The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual	40
		24 hours	60

- A specific cell dedicated for environment management in the industry including a well equipped environmental laboratory managed by trained and experienced personnel shall have to be established.
- Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

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9. Provision should be made for maintaining and plantation along the internal roads to reduce dust retention in the air.
10. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.

B) Water Aspect:

- The Daily quantity of Water Consumption shall not exceed 250m³/day.
- The quality of the treated effluent/sewage for the comprehensive trade effluent treatment system provided should meet the prescribed Standard given in the following Table.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

- Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.

C) Solid & Hazardous Waste Aspect:

- Adequate facility should be created for collection, storage, transportation, treatment & disposal of Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).
- Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.
- Adequate facility should be provided for storage of any hazardous substance/chemicals in accordance to the provisions of the Manufacture, Import & Storage of Hazardous Chemical rules, 1989.
- Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
- Burning of Solid Waste generated from the Unit is strictly prohibited. Violation of the prohibition shall be liable for penalty under the Solid Waste Management Rules, 2016 and Environment Protection Act, 1986.


MEMBER SECRETARY
 Meghalaya State Pollution Control Board,
 Shillong.

Copy to:-

- The Director of Industries, Meghalaya, Shillong for kind information.
- M/S MEGHA TECHNICAL & ENGINEERS (P) LTD, C/o The Director, Village Lumshnong P.O. & P.S.; Khliehriat, East Jaintia Hills District. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
- Guard File TB-CON-2019-RCTO

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

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No. MPCB/CON-16/2007/2021-2022/10

Dtd: Shillong, the 18th January, 2022.

RENEWAL OF THE CONSENT TO OPERATE

The **CONSENT to OPERATE** under section 25/26 of the water (Prevention & Control) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively) granted in favour of **M/S RNB CEMENT (P) LIMITED** Vide No. MPCB/TB-CON-16 (PT-I)/2007/2016-2017/27 Dated Shillong the 16th September, 2016 for operating a **600 TPD CEMENT MANUFACTURING UNIT** at Umiam Industrial Area, Ri-Bhoi District, Meghalaya with a project cost of ₹ 84.48 Crores only and which expired on **31st March 2021** is hereby renewed for a period of 1(one) year i.e upto **31st March 2022** under the following **terms and conditions**:

General Conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S RNB CEMENT (P) LIMITED** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
2. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
4. The installed and operating capacity including investment of the industry shall be as under:
 - a) Clinker production : Not to exceed 1.59 MTPA
 - b) Cement Production : Not to exceed 1.8 MTPA (Both OPC & PPC)
 - c) Total Project Cost : ₹ 84.48 Crores
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
6. Suitable measures shall be taken by the industry, to maintain the ambient noise level within the plant premises to within a maximum of 75 dB(A) Leq during the day, i.e. 6:00 AM to 10:00 PM, and 70 db(A) Leq during the night i.e. 10:00 PM to 6:00 PM. The areas outside the plant premises and in all adjoining villages shall be maintained within 55 dB(A) Leq during the day i.e. 6:00 AM to 10:00 PM, and 45 db(A) Leq during the night i.e. 10:00 PM to 6:00 PM. Noise monitoring is to be conducted weekly and submit the Reports to the Board on monthly basis.
7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the cement Plant and 2.0 ha around the colony.
8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.

9. The Company shall comply with all the environment protection measures and safeguards recommended in the EIA/EMP and submit the Report to the concerned Authority with copy to this Board
10. Domestic Wastewater generated from the factory and colony shall have to be treated in a Sewage Treatment Plant. This treated water shall be utilized in greenbelt development around the plant and colony.
11. All recommendations of the corporate Responsibility for Environment Protection (CREP) shall have to be adhered to.
12. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.

Specific Conditions:

A) Air Aspect:-

1. The Air pollution control devices installed should be properly maintained so as to ensure control of the emission from the **Cement Plant** as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	30 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	1000 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	600 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³
5.	HCL	10 mg/Nm ³
6.	HF	1 mg/Nm ³
7.	TOC	10 mg/Nm ³
8.	Hg and its compounds	0.05 mg/Nm ³
9.	Cd+Tl and their compounds	0.05 mg/Nm ³
10.	Sb+AS+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
11.	Dioxins and Furans	0.1 ngTEQ/Nm ³

2. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
3. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board.**
4. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
5. Provision should be made for maintaining of plantation along the internal roads to reduce dust retention in the air.
6. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>

24 hours and submit the report to the MSPCB on monthly basis.

7. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

B) Water Aspect:

- The Daily quantity of Water to be drawn shall not exceed 1500 m³/day.
- Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
- The industry shall provide (if not already provided) a comprehensive trade effluent treatment system consisting of Primary, Secondary and or Tertiary treatment as may be warranted with reference to influent quality and an appropriate sewage treatment system as is warranted with reference to influent quality so that the quality of the treated effluent/sewage achieved the prescribed Standard given in the following Table.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

- Provision should be made for setting up requisite number of permanent water quality monitoring stations on the natural water courses both upstream and downstream and selection of sampling points/stations should be made in consultation with this Board. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.
- Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.

C) Solid & Hazardous Waste Aspect:

- Adequate facility should be created for collection, storage, transportation, treatment & disposal of

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



Municipal Solid Waste generated from the Residential Colony and Industry (non-hazardous industrial solid waste).

2. Appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 including Notifications.
3. Facility should be created for co-processing of Hazardous and Other Wastes in the Plants as per Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.
4. Adequate facility should be provided for storage of any hazardous substance/chemicals in accordance to the provisions of the Manufacture, Import & Storage of Hazardous Chemical rules, 1989.
5. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
6. Facility should be created for utilization of plastic & hazardous wastes as co-fuel in the kiln.


MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong.

Copy to:-

1. The Director of Industries, Meghalaya, Shillong for kind information.
2. **M/S RNB CEMENT (P) LIMITED**, C/o The Director, G.S. Road, Bara Bazar, Shillong-793002. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File No. TB-RCTO-2022

No. MPCB/CON-24/2006/2019-2020/2

Dtd: Shillong, the 28 July 2019

RENEWAL OF THE CONSENT TO OPERATE

The CONSENT to OPERATE issued in favour of **M/S MAITHAN ALLOYS LTD.** Vide T.O Order No. MPCB/TB-CON-24(2006)/2009-2010/21 Dated Shillong the 3rd April, 2009 and subsequent renewals for operating a **15 MW Captive Power Plant** at a Project cost of ₹ **43.00 Crores** (Rupees Forty Three Crores) only located at EPIP, Byrnihat, Ri-Bhoi District and which expired on **31st March 2019** is hereby renewed for a period of 1(one) year i.e upto **31st March 2020** under the following **terms and conditions**:

1. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
2. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
3. The industry shall take adequate measures for control of noise from its own source so as to comply with the Standards below:

Limit in dB (A) Leq	
Day Time (6:00am-9:00pm)	Night Time (9:00pm-6:00am)
75	70

4. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably around the Plant and the colony.
5. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order.
6. Prior Permission of the Central Ground Water Authority should be obtained for extraction of Ground Water.
7. To put up two hoardings of size 6 x 4 ft at the main entrance to the plant. One board shall contain with a specific Consent to Establish and Consent to Operate conditions, specific to the plant and other board shall carry their latest water, air, noise and solid waste monitoring data as well as the maximum vulnerable zone, if the unit is storing/handling Hazardous Chemicals.
8. The air pollution control devices installed for the Thermal Power Plant should be properly maintained so as to ensure control of emission as prescribed below:

Sl. No.	Parameter	Standards
1.	Particulate Matter	50 mg/Nm ³
2.	Sulphur Dioxide (SO ₂)	600 mg/Nm ³
3.	Oxides of Nitrogen (NO _x)	300 mg/Nm ³
4.	Mercury (Hg)	0.03 mg/Nm ³

9. **On-line continuous stack monitoring facilities provided for dust and gaseous emission should be properly maintained and monitored data should be regularly transmitted to Meghalaya State Pollution Control Board and Central Pollution Control Board. Remote calibration facility of gaseous emission should be made available and Action Taken Report should be submitted to the Board at the earliest.**



10. The chimneys/vents attached to various sources of emission shall be assigned with specific reference numbers such as S-1, S-2, etc and these shall be painted/displayed to ease identification. Sampling ports at appropriate location in the chimney/stack and adequate facilities like ladder, platform, etc. for monitoring of the stack emissions should be maintained. The frequency of monitoring of stack emission shall be every fortnightly and the monitoring Report should be submitted to the MSPCB on monthly basis.
11. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

12. Appropriate preventive measures should be adopted to reduce fugitive emission so as to control the concentration of suspended particulate matter in the ambient air.
13. Provision should be made for maintaining and plantation along the internal roads to reduce dust retention in the air.
14. The quality of effluent treatment system of the treated effluent/sewage achieved the prescribed Standard given in the following Table.

S.NO	PARAMETER	STANDARDS
1.	Suspended Solids mg/l max	100
2.	pH value	5.5 – 9.0
3.	Temperature	Shall not exceed 5°C above the receiving water temperature
4.	Oil & Grease mg/l max	10
5.	Total Residual Chlorine mg/l max	1.0
6.	Ammoniacal Nitrogen (asN) mg/l max	50
7.	Total kjeldahl Nitrogen (asN) mg/l max	100
8.	Free Ammonia (asNH ₃) mg/l max	5.0
9.	Biochemical Oxygen Demand (3 days at 27 ° C) mg/l max	30
10.	Chemical Oxygen Demand, mg/l	250

15. Monitoring of the Ambient Air Quality including micro-meteorological data in at least three ambient air quality monitoring stations established around the Plant premises should be carried out weekly for 24 hours and submit the report to the MSPCB on monthly basis.
16. Appropriate & approved Water meter should be affixed at the intake pipe line within the industry premises to record the water consumption by the industry for different purposes.
17. Monthly returns of water consumption for different purpose of usage should be furnished on or before the 5th day of every month in prescribed Form – 1.

 Page 2 of 3

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpynggad, Shillong-793014
Website: <http://megspcb.gov.in>

18. Effluent generated from different sector of the power plant should meet the following standards:

Source	Parameter	Concentration not to exceed, mg/l (except for pH and temperature)
Condenser Cooling Water (once through cooling system)	pH	6.5-8.5
	Temperature	Not more than 5°C higher than the intake
	Free available chlorine	0.5
Boiler Blow-downs	Suspended Solids	100
	Oil & Grease	20
	Copper (total)	1.0
	Iron (total)	1.0
Cooling Tower Breakdown	Free available Chlorine	0.5
	Zinc	1.0
	Chromium (total)	0.2
	Phosphate	5.0

19. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
20. Requisite Authorization should be obtained and appropriate facility should be created and maintained for handling, storage, treatment & disposal of Hazardous waste generate from the industry in accordance to the provisions of the Hazardous waste (Management & Handling & Transboundary Movement) Rules, 2008 including Notifications, Guidelines issued there under. Action Taken Report should be submitted within 3 (three) months from to-date.
21. Adequate system should be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.
22. Adequate drainage system should be provided (if not already in place) all around the coal and fly ash storage sheds to collect the run-off and leachate from the sheds for treatment in the ETP.
23. The utilization of Flyash should be in accordance to the provisions of the Notification No. S.O. 2804(E), dated 03.11.2009 issued by the ministry of Environment and Forests, GOI under the Environment (Protection) Acts 1986 for which action plan is to be prepared and submit to this Board.

This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/S Maithan Alloys Ltd and subject to addition of further or more condition if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice.


MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong.

Copy to:-

1. The Director of Commerce & Industries, Meghalaya, Shillong for kind information.
2. **M/S MAITHAN ALLOYS LTD**, EPIP, Byrnihat, Ri-Bhoi District. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
3. Guard File TB-CON-2019-RCTO



MEGHALAYA STATE POLLUTION CONTROL BOARD

'ARDEN' LUMPYNGGAD,
SHILLONG - 793014

PHONE : 0364 - 252153

252280

252151

252272

TELEFAX : 0364 - 252121

252176

email : megspcb@rediffmail.com

megspcb@bsnl.in

No. MPCB/TB-494/ 2014-2015/ 11

Dtd. Shillong, the 2nd June, 2014

To,

- | | |
|---|---|
| 1. M/s Mawmluh Cherra Cements Ltd.
Cherrapunjee, East Khasi Hills
District | 2. M/s H.M Cements Ltd.
Upper Baliyan, Umtru Road, Byrnihat, Ri-
Bhoi District |
| 3. M/s Virgo Cements Ltd.
Damas, East Garo Hills District | 4. M/s Bellinium Cements Ltd.
Damas, East Garo Hills District |
| 5. M/s Cement Manufacturing
Company Ltd. Lumshnong, East
Jaintia Hills District | 6. M/s Megha Technical & Engineers Ltd.
Lumshnong, East Jaintia Hills District |
| 7. M/s Meghalaya Cements Ltd.
Thangskai, East Jaintia Hills District | 8. M/s JUD Cement Ltd.
Wahiajer, East Jaintia Hills District |
| 9. M/s Hills Cements Ltd.
Mynkre, East Jaintia Hills District | 10. M/s Adhunik Cements Ltd.
Thangskai, East Jaintia Hills District |
| 11. M/s Green Valley Industries (P) Ltd.
Nongsning, East Jaintia Hills District | 12. M/s Jaintia Cements Ltd.
Sutnga, East Jaintia Hills District |
| 13. M/s Amrit Cements Ltd., Umlaper,
East Jaintia Hills District | 14. M/s Star Cement Meghalaya Ltd
Lumshnong, East Jaintia Hills District |
| 15. M/s Maithan Alloys Ltd.
A-6, EPIP Area, Byrnihat - 793101,
Ri- Bhoi District | 16. M/s RNB Cements,
Umiam Industrial Area, Barapani,
Ri-Bhoi District |
| 17. M/s Meghalaya Cements Ltd.
Thangskai, East Jaintia Hills District
(Power Plant) | 18. M/s Meghalaya Power Ltd.
Lumshnong, East Jaintia Hills District
(8Mw & 43 MW) |

Sub: Online Emission & Effluent monitoring & Online Ambient Quality Monitoring:
regarding

o/c



MEGHALAYA STATE POLLUTION CONTROL BOARD

'ARDEN' LUMPYNGGAD,
SHILLONG - 793014

PHONE : 0364 - 2521533

2522802

2521514

2522726

TELEFAX : 0364 - 2521217

2521764

email : megspcb@rediffmail.com

megspcb@bsnl.in

Sir,

With reference to the above, you are directed to install online continuous stack emission monitoring system in all the stacks of your plant, online effluent quality monitoring system at each outfall discharge from your plant premises and online ambient air quality monitoring system in one location of your plant premises. All such online monitoring system shall have requisite portal facilities to Central Pollution Control Board, Delhi & Meghalaya State Pollution Control Board.

The installation of said monitoring system should be completed within 31.03.2015 and furnish action taken report to the Board accordingly.

For any further information or clarification required on the matter, Member Secretary, MSPCB or Shri. S. Syiem, AEE, MSPCB may be contacted.

Yours Faithfully


MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong



MEGHALAYA STATE POLLUTION CONTROL BOARD

'ARDEN' LUMPYNGGAD,
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No. MPCB/GEN-164/2014/ 2014-2015/25

Dtd. Shillong, the 18th November, 2014

To,

The Director
M/s CMJ BREWERIES (P) LTD.,
'CMJ House', Ferndale Complex,
Block-III, Keating Road,
Shillong - 793001, Meghalaya

Sub: **Directions under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 in the matter of Pollution Control in 17 Categories of Highly Pollution Industries, CETP and Common Hazardous Wastes & Bio-Medical Waste Incinerators regarding self monitoring of compliance issued vide CPCB letter No. B. 29016/04//06/PCI-I/5380 dated 05.02.2014**

Sir,

With reference to the above, you are hereby directed to install online continuous stack emission and online effluent quality monitoring system for the Distillery Unit at Extended EPIP, Byrnihat, Ri-Bhoi District. All such online monitoring system shall have requisite portal facilities to Central Pollution Control Board, Delhi & Meghalaya State Pollution Control Board.

The installation of said monitoring system should be completed within 31.03.2015 and furnish action taken report to the Board accordingly.

For any further information or clarification required on the matter, Member Secretary, MSPCB or Shri. S. Syiem, AEE, MSPCB may be contacted.

Yours Faithfully

MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong